



FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

**COMMITTEE
ON
PUBLIC UNDERTAKINGS
(2016-2019)**

FORTY FIFTH REPORT
(Presented on 23rd May, 2017)

**SECRETARIAT OF THE KERALA LEGISLATURE
THIRUVANANTHAPURAM
2017**

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ON
PUBLIC UNDERTAKINGS
(2016-2019)**

FORTY FIFTH REPORT

On

**The Action Taken by Government on the Recommendations
contained in the Sixty Ninth Report of the Committee on
Public Undertakings (2004-2006) relating to Steel
Industrials Kerala Limited, based on the Report
of the Controller and Auditor General of India
for the years ended 31 March 1997 and
31 March 1999 (Commercial)**

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COMMITTEE ON PUBLIC UNDERTAKINGS (2016-2019)

COMPOSITION

Chairman :

Shri C. Divakaran.

Members :

Shri T. A. Ahammed Kabeer

Shri K. B. Ganesh Kumar

Shri C. Krishnan

Shri S. Rajendran

Shri Thiruvanchoor Radhakrishnan

Shri P. T. A. Rahim

Shri Raju Abraham

Shri Sunny Joseph

Shri C. F. Thomas

Shri P. Unni.

Legislature Secretariat :

Shri V. K. Babu Prakash, Secretary

Smt. P. K. Girija, Additional Secretary

Shri P. B. Suresh Kumar, Deputy Secretary

Smt. Deepa. V., Under Secretary.

INTRODUCTION

I, the Chairman, Committee on Public Undertakings having been authorised by the Committee to present the Report on their behalf, present this Forty Fifth Report on the Action Taken by Government on the recommendation contained in the Sixty Ninth Report of the Committee on Public Undertakings (2004-2006) relating to Steel Industrials Kerala Limited under Industries Department based on the Report of the Comptroller and Auditor General of India for the years ended 31 March, 1997 and 31 March, 1999 (Commercial).

The statement of Action Taken by the Government included in this report was considered by the Committee constituted for the year (2016-2019) at its meeting held on 30-11-2016.

This Committee was considered and approved the report at its meeting held on 2-5-2017.

The Committee place on record their appreciation for the assistance rendered to them by the Accountant General (Audit), Kerala during the examination of the Action Taken Statement included in this Report.

Thiruvananthapuram,
2nd May, 2017.

C. DIVAKARAN,
Chairman,
Committee on Public Undertakings.

REPORT

This Report deals with the Action Taken by Government on the recommendation contained in the sixty ninth Report of the Committee on Public Undertakings (2004-2006) relating to Steel Industrials Kerala Limited based on the Report of the Comptroller and Auditor General of India for the years ended on 31-3-1997 and 31-3-1999 (Commercial).

The Sixty Ninth Report of the Committee on Public Undertakings (2004-2006) was presented to the House on 22nd July, 2004 and it contained only one recommendation in paragraph No.2. The Government furnished Statement of Action Taken to the recommendation in this para on 27-10-2016. The Committee (2016-2019) considered this Action Taken Statement at its meeting held on 30-11-2016 and accepted it without remark. The recommendation of the committee and its reply furnished by the Government are included in this Report.

**Reply furnished by Government on the Recommendations of
the Committee which has been accepted by the Committee**

Sl. No.	Para No.	Department Concerned	Conclusions/ Recommendations	Action taken by the Government
1	2	3	4	5
1	2	Industries Department	The Committee desires to be informed of the details regarding the final settlement of the excess electricity charges.	<p>During January 83, KSEB decided that all LT consumers having a connected load of above 100 KVA would be treated as HT consumers and were requested to install HT system. Due to shortage of funds SILK did not install the HT System costing ₹ 10 lakh where as the company paid excess electricity charges of ₹ 12.90 lakh and the Committee desires to know the details of final settlement of excess electricity charges.</p> <p>Based on the decision of the High Power Committee meeting held on 24-8-2015 KSEB issued an order B.O. (FTD) No. 2820/2015 (SOR/AMU/24/2412/2015-16) dated: TVPM 13-11-2015 with the following:</p> <ol style="list-style-type: none"> 1. to treat the contract demand of m/s SILK as 100 KVA with effect from 11/96. 2. to revise the invoices from 11/96 onwards treating the contract demands as 100 KVA and exempt the penalization for non execution of agreement from 4/14 onwards. 3. to extend the benefit of One Time Settlement by granting interest @6% since the firm is a PSU.

1	2	3	4	5
				<p>4. to bill the consumer under LT tariff in future and refund the excess amount by adjustment in the subsequent current charge bills.</p> <p>Subsequently an agreement was signed between the company and KSEB and converted the HT connection of the Company into LT. The KSEB has reconciled the excess amount remitted by SFU in accounts of penalty and accepted an amount of ₹ 3,66,326.00 towards the excess paid amount after adjusting the old dues. From March 2016 onwards KSEB is adjusting the electricity bills from the amount in the Company's credit and the Company has not been pending the Monthly KSEB bills till the amount in the credit is nullified.</p>

Thiruvananthapuram,
26th April, 2017.

C.DIVAKARAN,
Chairman,
Committee on Public Undertakings.

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